

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR  
WP No. 41356 of 2025  
(MOHIT VERMA Vs THE STATE OF MADHYA PRADESH AND OTHERS)

**Dated : 20-01-2026**

*Shri Mohit Verma - Advocate for petitioner in person.*

*Shri Vivek Sharma - Deputy Advocate General for the respondents No.1 to 3/State.*

*None for respondent No.4 despite service.*

---

Shri Naval Arya - T.I. and Shri Lekhram Nadoniya - S.I. of P.S. Lordganj, Distt. Jabalpur are present in Court.

Office report indicates that respondent No.4 has been served.

None appears for respondent No.4 despite service.

Petitioner, an Advocate by profession, has filed the subject Public Interest Litigation contending that a news article and videos were viral showing that on 18.09.2025 during a routine traffic checking, particularly in respect of two wheeler riders without helmet, one former Mayor of a district i.e. respondent No.4 was riding his two wheeler without a helmet and one police officer, who was posted during the checking, tried to stop respondent No.4.

As per the petitioner, respondent No.4 stopped his vehicle and started fighting and abusing the police officer and introduced himself as an Ex-Mayor. Thereafter, respondent No.4 called his supporters on the spot leading to a massive traffic jam. Abuses were hurled at the police officers, who were also assaulted. It is contended in the petition that cross FIRs were lodged at the Police Station Lordganj, District Jabalpur.

It is further submitted by the petitioner in person that on the complaint of the respondent no.4, Crime No.525/2025 has been registered against a police officer.

However, on the complaint of the police officer, FIR has been registered only against unknown persons.

Notice was issued to the State and the SHO was directed to be personally present in Court along with the case diaries of both the FIRs.

Same have been done.

On perusal of the case diaries as well as the medical report annexed with the respective case diaries, we are *prima facie* of the views that fair and proper investigation have not been conducted in both the FIRs. Without commenting on the investigation any further or the allegations made by both the parties, we are of the view that this is a fit case, where the investigation should be transferred to the Special Task Force at Jabalpur. Accordingly, we direct that the investigation in Crime No.525/2025 and 526/2025 registered at P.S. Lordganj, District Jabalpur shall stand transferred to Special Task Force, Jabalpur.

Special Task Force, Jabalpur will carry out the investigation and the Investigating Officer shall submit a report on or before the next date in a sealed cover.

List on 17.02.2026.

Copies of the case diaries produced in Court have been returned to the learned counsel for the State.

(SANJEEV SACHDEVA)  
CHIEF JUSTICE

(VINAY SARAF)  
JUDGE

m/-